

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.26/RP/2017 alongwith I.A.32 of 2017**

**in  
Petition No. 85/TT/2015**

**Coram:  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member**

**Date of Order : 08.03.2018**

**In the matter of:**

Review petition under Section 94(1)(f) of the Electricity Act, 2003 for review and modification of the final order dated 24.2.2017 in Petition No. 85/TT/2015.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Soudamini", Plot No. 2, Sector 29  
Gurgaon -122001

**....Review Petitioner**

**Vs**

1. North Bihar Power Distribution Company Limited (NBPDC),  
Vidyut Bhawan, Bailey Road,  
Patna-800 001
2. South Bihar Power Distribution Company Limited (SBPDCL),  
Vidyut Bhawan, Bailey Road,  
Patna-800 001
3. West Bengal State Electricity Distribution Company Limited,  
Bidyut Bhawan, Bidhan Nagar,  
Block DJ, Sector-II, Salt Lake City, Kolkatta-700 091
4. Grid Corporation of Orissa Limited,  
Shahid Nagar, Bhubaneswar-751 007
5. Damodar Valley Corporation,  
DVC Tower, Maniktala, Civic Centre,  
VIP Road, Kolkatta-700 054
6. Power Department,  
Government of Sikkim, Gangtok-737 101



7. Jharkhand State Electricity Board,  
In front of Main Secretariat,  
Doranda, Ranchi-834 002

.....Respondents

**For petitioner :** Shri Sitish Mukherjee, Advocate, PGCIL  
Shri Deep Rao, Advocate, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Aryaman Saxena, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri B. Dash, PGCIL

**For respondents:** None

### **ORDER**

The instant review petition has been filed by Power Grid Corporation of India Limited (hereinafter referred to as "Review Petitioner"), under Section 94 (1)(f) of the Electricity Act, 2003 (the Act) seeking review of the order dated 24.2.2017 in Petition No. 85/TT/2015, wherein the tariff was allowed for 8 Nos. assets (hereinafter referred to as "transmission assets") under Eastern Region Strengthening Scheme-III in Eastern Region for 2014-19 period.

2. The Review Petitioner has submitted that in the impugned order, the liability of IDC and IEDC was imposed on the Review Petitioner as the time over-run of 16 months to 36 months in COD of the instant assets was attributed to the Review Petitioner. The Review Petitioner has submitted that relevant documents/information filed in this regard in the main petition was not considered by the Commission in the impugned order. The Review Petitioner has submitted that non-consideration of the documents/information is an error apparent on the face of record necessitating review of the impugned order. The Review Petitioner has also sought condonation of delay of 16 days in filing instant Review Petition.



3. The learned counsel for the Review Petitioner, during the hearing on 27.2.2018, submitted that time over-run in respect of the instant assets is not attributable to it and as such it is not liable to bear the IDC and IEDC for the said period.

4. The delay in filing the review petition is condoned and the review petition is admitted.

5. The Review Petitioner is directed to serve a copy of the petition on the respondents by 9.3.2018 and the respondents to file their reply by 28.3.2018 and the petitioner to file rejoinder, if any, by 11.4.2018. The parties are directed to comply with the directions within the specified timeline and no extension of time shall be granted.

6. The review petition shall be listed on 24.4.2018 for final hearing.

sd/-  
**(A.S. Bakshi)**  
**Member**

sd/-  
**(A.K. Singhal)**  
**Member**

